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- (b) and (c) Except for a few pumps, the water of ihese pumps is not being utilised for irrigation purposes for the following reasons
  - (i) the wa er is highly saline and is not suitable for gardening purposes;
  - (ii) the I >cation of some of the pumps is such that it will not be practicable 1:> utilise the water for gardening purposes.]

## WORKING OI NATIONALISED BANKS

- 502. SAFDAR HARCHARAN SINGH DUG/^L: Will the PRIME MINISTER be p eased to state:
- (a) whether any changes have since been introduced in the working of the fourteen wnich were nationalised Government in July, 1969;
  - (b) if so, the details thereof;
- (c) whether Government have made an assessment? f the impact of the na-tionlisation of those banks on the Indian economy; and
  - (d) if so, th details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. >ETHI): (a) and (b) As a sequel to n. tionalisation of the 14 banks and pending the constitution of Boards of Dijectors for the banks (which is undi r consideration of Government), the general superintendence and administra ion of the affairs of the banks is vestei in the Custodians. To help the Custoiians, however, an Internal Management Committee consisting of the Custodi; ns and senior Officers of the banks has teen set up in each bank. A representati e of the Reserve Bank of India also tlends meetings of these Committees.

t[ 1 English translation.

As regards credit policy to be followed by the nationalised banks they have been advised to attach more importance io the soundness of the projects than to security offered. They have also been advised to make advances in an increasing measure to the weaker sections of society such as small farmers, small traders, artisans, self-employed persons, etc.

to Questions

(c) and (d) It is expected that the massive deposit mobilisation and the lending policies to be adopted by the nationalised banks will help rapid and equitable growth of the economy and enable in particular small men engaged in socially productive endeavour to make use of institutional funds, to further the development of under-developed areas and to increasing employment opportunities in diverse fields. It is, however, too early to make an assessment of the impact of the nationalisation of banks on the Indian economy.

## TAX LIABILITY OF MINISTERS

503. SHRI K. C. PANDA: DR. B. N. ANTANI: SHRI M. RUTHNASWAMY:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that bungalows, cars, telephones and other amenities offered to Ministers are not grossed with their incomes while assessing their tax liability;
- (b) whether these perquisites received by ordinary citizens are taxed: and
- (c) the rule in the Income-tax Act which prevents the Ministers from paying tax on perquisites?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C SETHI): (a) No, Sir. The amenities are treated as perquisites and the value thereof is computed as provided in Rule 3 of the Income-tax Rules. 1962 and included in the taxable salary of the Ministers.

- (b) Yes, Sir.
- (c) Does not arise.